

CHARANJIT SINGH VS STATE OF HARYANA AND OTHERS

Present: Mr. R.S. Bains, Sr. Advocate with
Mr. Gurmohanpreet Singh, Advocate
Mr. Khushpal Singh, Advocate,
Ms. Aarushi Garg, Advocate and
Mr. I.P.S. Deol, Advocate for the petitioner.

Counsel for the petitioner *inter alia* submits that FIR No.41 dated 28.02.2024 (Annexure P-1) was registered under Sections 302, 114 of IPC in Police Station Patran, District Patiala on account of the police high-handedness which resulted into death of Shubhakaran Singh son of the petitioner as the officials of Haryana police started firing indiscriminately on the farmers who were participating in the farmers' agitation in the area of Khanouri which is situated on the border of Punjab and Haryana. Counsel for the petitioner further submits that after the registration of aforesaid FIR neither the police authorities of Punjab nor that of Haryana have made any further investigation in the present case. Being aggrieved, the petitioner has filed the present petition under Section 528 of BNSS, 2023 seeking transfer of investigation in FIR (Annexure P-1) to a Neutral Investigation Agency like CBI.

Notice of motion to respondents No.1 to 3 at this stage.

Mr. Parveen Kumar Aggarwal, Deputy A.G., Haryana accepts notice on behalf of respondents No.1 and 2 and Mr. Jasjeet Singh Dhaliwal, AAG, Punjab accepts notice on behalf of respondent No.3 and prays for time to seek instructions and to file reply. Needful be done by the next date of hearing.

Now be listed on **17.12.2024**, in the urgent list.

06.11.2024

Priyanka Thakur

**(KARAMJIT SINGH)
JUDGE**